

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

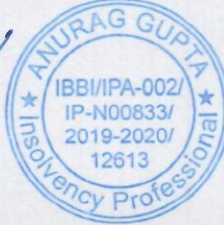
FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SIMOVA INDIA LIFESCIENCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24233DL2007PTC162715
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: F - 97, II-ND Floor, East of Kailash New Delhi-110065
6.	Insolvency commencement date in respect of corporate debtor	13-04-2021 (copy of order received on 19-04-2021)
7.	Estimated date of closure of insolvency resolution process	10-10-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Gupta (IBBI/IPA-002/IP-N00833/2019-20/12613)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	498, Niti Khand-1, Indirapuram, Ghaziabad-201014 Email: anurag.gupta.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	498, Niti Khand-1, Indirapuram, Ghaziabad-201014 Email: anurag.gupta.fcs@gmail.com
11.	Last date for submission of claims	03-05-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Simova India Lifesciences Private Limited** on 13-04-2021. However copy of the order received on 19-04-2021.

The creditors of **Simova India Lifesciences Private Limited**, are hereby called upon to submit their claims with proof on or before 03-05-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

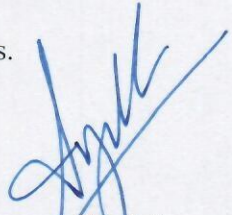


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/04/2021

Place: Ghaziabad


(Anurag Gupta)

Interim Resolution Professional

